

(11)

In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1414/92

Date of decision: 19.04.1993.

Shri D.M. Sharma & Another

...Petitioner

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner None

For the respondents Shri P.P. Khurana, Counsel.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra, Member (A))

The learned counsel for the respondents submitted that MP-706/93 has been wrongly given the nomenclature of an MP. In fact this is reply to the O.A. In their reply the respondents have submitted that the petitioner No.1 Shri D.M. Sharma has been given promotion to T.E.S. Group 'B' from 18.4.1979 although he was actually promoted w.e.f. 18.7.1979. He has further been allowed other consequential benefits in accordance with the Tribunals' judgement dated 22.4.92. The petitioner No.2 Shri A.N. Kapoor, as per the revised seniority fixed according to the judgement of the Tribunal became due for promotion to T.E.S. Group 'B' only in November, 1990. Shri Kapoor, petitioner No.2, however, retired from service on superannuation in July, 1990. The petitioner No.2, therefore, would not be eligible for the benefit conferred by the judgement of the Tribunal dated 22.4.1992.

2

(P)

2. In view of the above, the matter stands concluded, as the respondents have decided to extend the benefit of the judgement of the Tribunal to all similarly situated persons. The O.A. is, therefore, disposed of, as above.

*Sharma*

(J.P. SHARMA) (9.4.93)  
MEMBER(J)

*Shastri*

(I.K. RASOTRA)  
MEMBER(A)

San.